## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



## OA 170/2002

New Delhi, this the 18th day of January, 2002 Hon'ble Shri Govindan S.Tampi, Member (A)

- 1.S/Shri Chander Pal S/o Shri Pholi Singh R/o Vill.Aurangpur Post Dhankaur Distt. Gautambudh Nagar, UP.
- 2. Niranjan S/o Shri Ramji Lal R/o Jhuggi No.361, Block - 28. Trilok Puri, Delhi.

...Applicants

(By Advocate Dr. S.P.Sharma)

VERSUS

- ESI Hospital Through its Director Sector-24, NOIDA, UP.
- 2. The Director General
  ESI,
  ESI Corporation Building
  Kotla Road
  New Delhi 110 002.
- 3. Union of India (Through Secretary) Ministry of Health Nirman Bhawan, New Delhi.

...Respondents

## ORDER (ORAL)

## By Hon'ble Shri Govindan S. Tampi,

Applicants in this case are seeking the re-engagement in service and regularisation from the date on which they were dis-engaged.

2. The applicants joined service with the respondents as Sweepers in July, 1990 and had worked till 27-9-1993 when their services were disengaged on the basis of the criminal case, which was filed against them vide FIR No.147/93. Subsequently they have been acquitted in the proceedings. However, they were not taken back on duty. The applicants have

filed an OA 323/95 which was disposed of vide Tribunal's order dated 18-4-1996 with the directions that "If the applicant eventually is acquitted in that case, it will be open to him to file a petition to the respondents for re-engagement, on receipt of which the respondents may examine the same in accordance with the extant Rules and instructions on the subject".

Dr. S.P.Sharma, ld. counsel states that no action has been taken by the respondents on the representations.

The Tribunal's order dated 18-4-1996, in OA 323/95, this OA is disposed of with directions to the respondents to consider the representations of the applicants and take a decision and communicate the same by a reasoned and speaking order within two months from the date of receipt of a copy of this order. Though the earlier OA was filed only by the applicant No.1 (Shri Chanderpal) and the order therein is applicable specifically to him. I am extending the benefit to applicant No.2 (Shri Niranjan) also, as both are identically place.

/vks/

GOVINDAN S.TAMPI)

MEMBER (A)